

**SHRI JYOTIRMOY BOSU:** Sir, this is a matter of the House to consider because we are suffering from a serious disability. I want to make a submission, Sir.

**MR. SPEAKER:** Well, first come to me. I will see if I need any guidance, I will also have it before it is raised in the House.

**SHRI JYOTIRMOY BOSU:** Let me make a point, Sir, a judge of the Supreme Court shall not be removed from his office, except by an order of the President, passed after an address by each House of Parliament supported by a majority of the total membership of that House. . .

**MR. SPEAKER:** Mr. Bosu, you come to me first.

**SHRI JYOTIRMOY BOSU:** Let me finish my submission, Sir. I am not damaging anybody. I assure you.

**MR. SPEAKER:** Let me discuss with you.

**SHRI JYOTIRMOY BOSU:** But, Sir I am telling you the serious lacuna.

**MR. SPEAKER:** I want full discussion. But I want to satisfy myself before you raise it. You come to me.

**SHRI JYOTIRMOY BOSU:** May I assist you, Sir, I also draw your kind attention.

**MR. SPEAKER:** Assist me. Your assistance is welcome. You come to me.

12.19 hrs.

#### MATTERS UNDER RULE 377

- (i) FICTITIOUS FIRMS OPERATING IN DELHI CHEATING, PEOPLE ON THE PRETEXT OF PROVIDING EMPLOYMENT.

श्री राजेश कुमार सिंह (फिरोजाबाद): अध्यक्ष महोदय, दिल्ली स्थित कुछ जाली फर्मों ने रोजगार दिलाने के नाम पर लाखों रुपये ठग लिए हैं। दिल्ली पुलिस ने ऐसी ग्यारह जाली फर्मों का भण्डाफोड़ किया है जो मध्य प्रदेश, बिहार, पश्चिम बंगाल, केरल तथा तमिलनाडू प्रदेश के

अन्य हिस्सों से भोले-भाले ग्रामीणों को लूट रही हैं। ये फर्म स्थानीय समाचार-पत्रों में "अपना रोजगार योजना" के नाम पर विज्ञापन द्वारा अर्धशिक्षित ग्रामीणों को सँकड़ों रुपये की आमदनी का प्रलोभन देकर उसके बदले में इन ग्रामीणों से लाखों रुपयों का मनीआर्डर व अन्य तरीकों द्वारा मंगवा कर ठग रही हैं। इस समय भी इन जाली फर्मों के नाम पर सुदूरवर्ती ग्रामीण अंचलों से लाखों रुपया मनीआर्डर द्वारा डाकतार विभाग के पास आया हुआ है। अतः मेरा सरकार से अनुरोध है कि इस सन्दर्भ में डाकतार विभाग को निर्देश दिया जाये कि इन जाली फर्मों के नाम से आये हुए मनीआर्डर का भुगतान रोक दिया जाये। साथ ही सी बी आई द्वारा अविलम्ब जांच कराई जाये एवं इन जाली फर्मों के विरुद्ध कड़ी कार्यवाही करके सदन के संज्ञान में लाया जाये।

- (ii) FINANCIAL ASSISTANCE FOR THE CONSTRUCTION OF ROAD BETWEEN HALDIA AND FARAKKA IN WEST BENGAL.

**PROF. SATYAGOPAL MISRA (Tamul):** Under rule 377, I wish to raise the following matter:

The construction of a 280 Km. arterial road between Haldia and Farakka in the State of West Bengal connecting N.H. 34 and N.H. 41 and crossing N.H. 2 and N.H. 6, including four bridges, is of much public, economic, industrial and commercial importance.

If the said road is constructed, the present road length between Haldia and North-Eastern States—Assam, North Bengal, North Bihar, Sikkim, Bhutan, Nepal and Arunachal Pradesh will be shortened by at least 80—100 Kms. No doubt, this would engender tremendous advantages and benefits to trade and commerce, not only for the State of West Bengal, but also for the whole of North-Eastern region of our country. In fact, the proposed road mostly follows the alignment of Gour to Puri Bad-